

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

IA/282(AHM)2021 in CP (IB) No. 717/9/NCLT/AHM/2019

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 04.05.2021

Name of the Company: Korea trade Insurance Corporation (KSURE)  
V/s  
Shivshakti Barrels Pvt Ltd

Section: 19(2) IBC/9 of the Insolvency & Bankruptcy Code, 2016


**ORDER**

Learned Counsel Mr. Chaitanya Patel appeared for the Applicant.

We heard Learned Counsel for the Interim Resolution Professional. We direct suspended management to handover all documents/papers to the Resolution Professional within seven days without fail and to assist him to complete the Corporate Insolvency Resolution Process within time bound manner. The Applicant Registry is directed to serve the **Notice of date of hearing on suspended management** along with the copy of order under acknowledgment and to file the proof of service.

The matter stands adjourned to 14.06.2021 for further consideration. Main CP stands removed from the cause list.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 4th day of May, 2021.